

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/ 5780/A

From :- Shri Kuashik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Imtiaz Ali,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the th 10 November, 2021.

Sub:- **Earned leave.**

Ref:- Your letter No. DJG/6456 Dated at Goalpara the 8th November, 2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 12 days from 15.11.2021 to 26.11.2021, with station leave permission, from the evening of 12.11.2021, after Court hours, till the morning of 29.11.2021 (prefixing 13.11.2021 & 14.11.2021 and suffixing 27.11.2021 & 28.11.2021), has been granted, subject to submission of Leave Admissibility Report from the office of the Principal Accountant General(A&E), Assam.** Further, you have been allowed to hand over charge of your Court and the office to the Additional District & Sessions Judge, Goalpara and in his absence, to the next senior most Judicial office at the station, before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/5781-1A, dated 10.11.2021
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. Copy of the application is sent herewith.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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